

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM :NAGALAND :MIZORAM AND ARUNACHAL PRADESH)

N O T I F I C A T I O N

Dated Guwahati the 21st June, 2023

NO.HC.VII-138/2019/5585/A #### On the recommendation of the Judicial Academy, Assam & NEJOTI, the Hon'ble Gauhati High Court has been pleased to depute the following trainee Grade-III Judicial Officers of Mizoram Judicial Service to undergo Field Training w.e.f. **01-07-2023 to 30-11-2023**, as per the schedule given below:

Sl. No.	Name and Designation	Proposed Field Attachment
1.	Smti. Lianmawii Hauhnaar, Civil Judge, Lunglei	01-07-2023 to 14-08-2023 <i>(under the establishment of District & Sessions Judge, Aizawl, Mizoram);</i>
2.	Shri Vanlalruata, Civil Judge, Champhai	15-08-2023 to 23-08-2023 <i>(under the establishment of District & Sessions Judge, Kamrup(M), Guwahati)</i>
3.	Shri C. Lalremsanga, Civil Judge, Lawngtlai	24-08-2023 to 31-08-2023 <i>(under Judicial Academy, Assam for Field visit)</i>
4.	Shri C. Lalbiakmuana Civil Judge, Aizawl	01-07-2023 to 31-07-2023 <i>(under the establishment of District & Sessions Judge, Kamrup(M), Guwahati)</i>
5.	Smti. Esther Zorini Hauhnaar, Civil Judge, Aizawl	
6.	Shri Zonunmawia, Civil Judge, Kolasib	01-08-2023 to 30-11-2023 <i>(under the establishment of District & Sessions Judge, Aizawl, Mizoram)</i>

N.B.

- 1) The Officers named in Sl. Nos. 1, 2 and 3 will be completing their 6 months Induction Training on 31-08-2023.
- 2) The Officers named in Sl. Nos. 4, 5 and 6 are required to report back to the Judicial Academy, Assam on **15-12-2023** for further Institutional Training.

The trainee Judicial Officers are to report to the concerned District and Sessions Judge on **01-07-2023 at 10:00 A.M.** positively for undergoing Field Training.

The guidelines for the said Field Training are enclosed herewith.

By order,
Sd/- R.A. Tapadar
REGISTRAR (JUDICIAL)

Memo No. HC.VII-138/2019/5586-5599/A, **Dated: 21-06-2023**

Copy for information & necessary action to:

1. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati, Assam.
2. The Secretary to the Govt of Mizoram, Law and Judicial Department, Aizawl, Mizoram.
3. The Accountant General (A&E), Mizoram, Aizawl for information and necessary action.

[The Officers are placed on deputation for the program on condition that (a) the Officers will be treated as on duty during the training period & (b) they will be entitled T.A. & D.A. as admissible under the Rules]

4. The Registrar (Admin./Vigilance/ Esstt.), Gauhati High Court, Guwahati.
5. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
6. The Registrar, Gauhati High Court, Aizawl Bench, Aizawl.

(He is requested to inform the concerned officers accordingly).

7. The District & Sessions Judge, Kamrup (M), Guwahati.

He/She is requested to make all necessary arrangements for the Field Training as per the guidelines attached herewith.

He/She is also requested to ensure that the concerned Trainee Officers are allowed sufficient time to join their next place of training as mentioned in the schedule.

8. The District & Sessions Judge, Aizawl, Mizoram.

He/She is requested to make all necessary arrangements for the Field Training as per the guidelines attached herewith.

He/She is also requested to ensure that the concerned Trainee Officers are allowed sufficient time to join their next place of training as mentioned in the schedule.

9. The Joint Registrar, (Finance), Gauhati High Court, Guwahati.
10. The concerned Trainee Officers.
11. The Project Manager, Gauhati High Court, Guwahati.

(He is requested to upload the Notification immediately in the official website of the Gauhati High Court, Guwahati)

12. The Administrative Officer, Judicial Academy, with a **request to place the Notification before the Hon'ble Director, Judicial Academy, Assam.**
13. The Private Secretary to Hon'ble Mr. Justice Manash Ranjan Pathak, Gauhati High Court, Guwahati for his Lordship's kind information.
14. The CA to the Registrar General, Gauhati High Court, Guwahati.

[THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY]

R. A. Tapadar
21/06/23
REGISTRAR (JUDICIAL)

**GUIDELINES IN RESPECT OF FIELD TRAINING (COURT ATTACHMENT) OF THE
TRAINING OF THE NEWLY APPOINTED 6 (SIX) JUDICIAL OFFICERS OF
MIZORAM JUDICIAL SERVICE**

Guidelines for the District & Sessions Judges, Nominated Officers

1. The District & Sessions Judge is to keep a strict vigil on the **discipline and punctuality** of the trainees and in case of any deviance, report the matter to the High Court immediately.
2. The District & Sessions Judge is to **introduce the trainees to the Members of the Bar**.
3. The leave of absence of the trainees shall be dealt with as per the guidelines formulated by the Hon'ble Gauhati High Court and communicated vide Notification No.JAA.23/2016/639 dtd.15.10.2016.
4. The trainees are to be attached to the Officers nominated by concerned District Judge, preferably with Senior Officers on Criminal and Civil side having sufficient experience, keeping in view of the responsibilities of the nominated Officers, more particularly point no. 8 & 10 mentioned below. While preparing the roster, the District Judges are to ensure that a trainee is attached to both Civil Court and Criminal Court for equal number of days as far as possible and they may not be attached with each and every officer of the District.
5. Arrangements may be made to attach the trainee with Senior Officers on Civil and Criminal side (Civil Judge/CJM/Addl. CJM/SDJM), throughout the field training. However, arrangement may be made so that the trainee is able to examine records of all types of cases.

The district, where Family Court is established and proceedings u/s 125 Cr.P.C. are taken up by the Family Court, trainee officer shall be attached with the Family Court for 2 days.
The District Judge is also to send a copy of roster to the Gauhati High Court.
6. In every district, a coordinating Judicial Officer is to be appointed to look into the affairs relating to the field training of the trainees.
7. The service of the trainees shall be utilized with a view to increasing the disposal of the courts, wherein the trainees are attached.
8. The District & Sessions Judge, CJMs and nominated officers concerned are to take interest in imparting practical training to the Trainees open heartedly.
9. All the trainees are to be instructed to report to the coordinating Judicial Officer on regular basis.

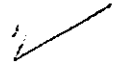
10. *The nominated officers, with whom the trainees are attached, are to put all their possible endeavors to answer the queries posed by the trainees. In other words, there shall be a congenial environment of the training in the Courts.*
11. *District & Sessions Judges and CJMs are to ensure the presence of the trainees in weekly/monthly meeting of the Judicial Officers held in the respective districts.*

Guidelines to the Trainee Officers

1. *The trainees shall sit in the Court with the Officer with whom they are attached at least one half of the day and during the other half they shall do following works-*
 - a. *Examining the case records. (pending as well as disposal records)*
 - b. *Examining different registers, statements, etc. (Trainee shall see monthly and quarterly statements)*
 - c. *Preparing Field Training Diary to be maintained by the respective trainees.*
2. *The trainees shall also accompany the District & Sessions Judge/ Chief Judicial Magistrate during their Jail Inspection. At least 1 (one) such visits during the whole period of field training are recommended.*
3. *The trainees shall spend at least two days inspecting the record room (both of District Judges establishment and CJM establishment) maintained in the district. They shall also examine the registers, which are maintained in the record room. The trainees shall spend at least one day inspecting the Court Malkhana, various registers maintained in the Malkhana. They shall also prepare the Malkhana inspection report in their field training diary.*
4. *The trainees shall spend one day to observe as to how accounts are maintained in the Office.*
5. *The trainees shall spend one day at the District Legal Services Authority and observe its functioning.*
6. *The trainees shall be made familiar to the work done in each and every table of the Office of both of District Judges establishment and CJM establishment.*
7. *The trainees shall also spend at least one day in the Nazarat Section & Copying Section of the District Judges establishment and CJM establishment.*
8. *The trainees shall also attend at least 3 (three) sittings of the Juvenile Justice Board.*

9. *The trainees shall also prepare a brief report on application of **computer technology** in the Courts of the Districts in which they are placed.*
10. *The trainees shall also spend at least one hour in the **Central Library** of the District Court.*
11. *The trainees shall also attend at least 1 (one) **Crime Conferences** in the District along with District & Sessions Judge/ CJM.*
12. *The trainees shall also attend at least one **Lok Adalat** conducted in the district. They shall also attend at least one **legal awareness camp** conducted by the District Legal Service Authority.*
13. *The trainees shall attend at least 10 (ten) **bail matter hearings** and 5 (five) **injunction matter hearings**.*
14. *Every trainee shall be asked to write at least 1 (one) **draft judgment** by the **Nominated Officers**.*
15. *The trainees shall be asked to prepare draft issues in **Title Suits and Money Suits**.*
16. *The trainees shall be asked to prepare at least 5 (five) **draft injunction orders**.*
17. *The trainees shall be asked to prepare draft questionnaires under section 313 Cr.P.C., **draft charges, draft bail orders**.*
18. *The trainees shall be asked to prepare draft **TIP and confessional statement**, if any.*
19. *While examining the **case records** as mentioned in 1 (a) above special attention should be taken to examine the following –*
 - (a) *At least ten **warrant procedure cases**.*
 - (b) *At least ten **summons procedure cases**.*
 - (c) *At least ten cases under **Section 125 Cr.P.C.***
 - (d) *At least twenty **final report** submitted by Police.*
 - (e) *At least two cases under **Forest and Wildlife Laws**.*
 - (f) *At least ten cases before **Juvenile Justice Board**.*
 - (g) *At least ten **Title Suits**.*
 - (h) *At least ten **Money Suits**.*
 - (i) *At least five **Money Execution Proceedings**.*
 - (j) *At least five **Title Execution Proceedings**.*
 - (k) *At least five cases under the **Protection of Women from Domestic Violence Act**.*
 - (l) *At least 10 **Misc. (J) cases** for temporary injunction.*
 - (m) *Five cases under the **Motor Vehicle Act**.*

- (n) Five cases under the Mizoram Liquor (Prohibition) Act, 2019.*
 - (o) Five cases under the Mizo Marriage, Divorce and Inheritance of Property Act.*
 - (p) Five Miscenellous applications under Order 1 Rule 10, Order 6 Rule 17, Order 9 Rule 4, Order 9 Rule 13, Order 9 Rule 7 CPC, Order 26 Rule 9, Rule 10 A CPC etc.*
 - (q) Two cases registered on the basis of Narazi / protest petitions*
 - (r) Ten case records of pre-trial stage involving police bail, zimma petitions, recording of statements u/s 164 Cr.P.C etc.*
 - (s) Five case diaries of disposed records*
- 20. While preparing Field Training Diary, the trainees shall maintain a record of how they have spent each and every day in the Court, they shall also mention what they have noticed during their observation in the court and in different departments and sections of the Office of the Court. They shall also mention about their observation on the case records, which they have examined. The Officer with whom trainees are attached is to certify the Field Training Diary daily and the District & Sessions Judge is to certify the same every week.**
- Trainee officers shall make maximum utilization of the field training by carefully observing the Court proceedings. They shall go through the case records carefully to understand the stages involved in various types of cases/ proceedings.**
- Over and above these guidelines, the concerned District Judge is at liberty to expose the trainees to any other area / field as may be considered necessary by him/her.**


Research Officer
Judicial Academy, Assam